

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.201  
**C.P. (IB)/294/AHM/2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

CFM ASSET RECONSTRUCTION PRIVATE LIMITED  
Vs. BHAGIRATH CONSTRUCTION COMPANY PRIVATE  
LIMITED

.....Applicant

.....Respondent

**Order delivered on: 22/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv.  
For the Respondent :

**ORDER**

None present for the respondent/corporate debtor.

Service is not made on the corporate debtor at proper address. Applicant is directed to serve respondent on proper address after obtaining necessary and correct details.

List the matter on 07.06.2024

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**